HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE FIRST DAY OF MAY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 523 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated 05/03/2025 in W.P.No.6647 of 2025 on the file of the High Court.

Between:

P. Hanumantha Rao, S/o Venkate'swarlu, aged about 65 years, Occ: Chartered Accountant, R/o Flat No. 401, Gharonda Paul Apartments, Door No. 3-5-595/1, Vittalwadi, 7th Street, Narayanaguda, Hyderabad

...APPELLANT/3RD RESPODNENT

AND

1. Smt. Renuka, W/o: Gowrisankar, aged about 50 Years, Occ: Housewife, R/o. Flat No.102, Gharonda Paul Apartments, H.No.3-5-595, Vittalwadi, Narayanaguda, Hyderabad-29.
2. Sri. Gowrisankar, S/o: late Laxminarayana, aged about 55 Years, Occ: Business, R/o. Flat No.103, Gharonda Paul Apartments, H.No.3-5-595, Vittalwadi, Narayanaguda, Hyderabad-29.
3. Smt. Usha Devi, W/o: late Sri Premraj, aged about 50 Years, Occ: Housewife, R/o. Flat No.202, Gharonda Paul Apartments, H.No.3-5-595, Vittalwadi, Narayanaguda, Hyderabad-29.
4. Smt. S. Vasundhara, W/o: S Chandrasekhar, Aged about 52 years, Occ: Housewife, R/o. Flat No.302, Gharonda Paul Apartments, H.No.3-5-595, Vittalwadi, Narayanaguda, Hyderabad-29.
5. Sri. S. Chandrasekhar, S/o: late Sri S Vittal, Aged about 60 years, Occ: Business, R/o. Flat No.301, Gharonda Paul Apartments, H.No.3-5-595, Vittalwadi, Narayanaguda, Hyderabad-29.
6. Ms. Mary Josephine, D/o: Late Sri Aaron Louis, Aged about 82 years, Occ: retired service, R/o. Flat No.303, Gharonda Paul Apartments, H.No.3-5-595, Vittalwadi, Narayanaguda, Hyderabad-29.
7. The State of Telangana, , Rep by its Principal. Secretary Municipal Administration Department, Secretariat Buildings, BRKR Bhavan, Tank bund, Hyderabad.

8. The Deputy Commissioner, Circle No. 16, Abids Circle, GHMC Hyderabad.

...**RESPONDENTS**

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the order dated 05.03.2025 passed in W.P. No. 6647 of 2025 passed by the Learned Single Judge of this Hon'ble Court in the interest of justice.

Counsel for the Appellant: SRI SREENIVASA RAO VELIVELA

Counsel for the Respondent Nos.1 to 6:SRI P. SURESH

Counsel for the Respondent No.7: GP FOR MUNICIPAL ADMINISTRATION URBAN DEVELOPMENT

Counsel for the Respondent No.8: SRI G. MADHUSUDHAN REDDY, SC

The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.523 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Srinivasa Rao Velivela, learned counsel for the appellant; Sri P. Suresh, learned counsel for the respondent Nos. 1 to 6, learned Government Pleader for Municipal Administration and Urban Development for respondent No. 7 and Sri G. Madhusudhan Reddy, learned Standing Counsel for respondent No. 8.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the appellant/respondent No. 3 in W.P. No. 6647 of 2025 submits that the appellant may be permitted to withdraw this writ appeal with liberty to assail the speaking order dated 23.12.2024 in appropriate proceedings and it may be observed that no observation of learned Single Judge regarding the order dated 23.12.2024 may come in his way.

4. The learned counsel for the respondent Nos. 1 to 6/writ petitioners has no objection.

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5. Accordingly, this Writ Appeal is disposed of by reserving liberty to the appellant to assail the speaking order dated 23.12.2024 in appropriate proceedings. In the interest of justice, it is observed that no finding of learned Single Judge regarding the said order dated 23.12.2024 will come in the way of appellant and the appropriate forum shall examine it about its validity.

6. With aforesaid and without expressing any opinion on merits of the case, this Writ Appeal is **disposed of**. No costs.

Interlocutory applications, if any pending shall also stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal, Secretary Municipal Administration Department, Secretariat Buildings, BRKR Bhavan, Tank bund, The State of Telangana. Hyderabad.
2. The Deputy Commissioner, Circle No. 16, Abids Circle, GHMC, Hyderabad.
3. One CC to Sri Sreenivasa Rao Velivela, Advocate [OPUC]
4. One CC to Sri P. Suresh, Advocate [OPUC]
5. Two CC to The GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad[OUT]
6. One CC to Sr. G. Madhusudhan Reddy, SC
7. Two CD Copies

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LS CHR

HIGH COURT

DATED:01/05/2025



JUDGMENT

WA.No.523 of 2025

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

(10) CHR
21/05/25